## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.304/MP/2025

Subject : Petition under Section 79(1)(b), (c) and (f) of the Electricity Act,

2003 read with Power Sale Agreement dated 31.12.2021 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission System through National Open Access Registry (NOAR) dated 29.9.2023 seeking directions for payment of fixed charges corresponding to the 150

MW capacity declared available by SEIL.

Petitioner : SEIL Energy India Limited (SEIL)

: Andhra Pradesh Power Coordination Committee and Ors. Respondents

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL

> Shri Yashaswi Kant, Advocate, SEIL Ms. Priyanka Vyas, Advocate, SEIL Ms. Garima Adhlaka, Advocate, SEIL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed inter alia seeking directions for payment of Rs. 14.95 crores as Fixed Charges corresponding to the 150 MW capacity declared available by the Petitioner for the period from January, 2024 to March, 2024 as (a) the 150 MW capacity declared available was not requisitioned and consequently left stranded for reasons solely attributable to the Respondents/AP Discoms, and (b) failure of the Respondent No.5/APSLDC to comply with the applicable Regulations and Procedures notified by this Commission in failing to grant No Objection Certificate/Standing Clearance for open access to inter-State transmission system.

- 2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
  - (a) Issue notice to the Respondents, subject to just exceptions.

- (b) The Respondents to file their comprehensive reply on maintainability as well as merits, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- The Petition will be listed for hearing on 15.7.2025. 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)